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Crl.A.No. 1120-1121 OF 2000
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.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.1C (for jt.) COURT NO.9 SECTION IIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Crl.A.Nos. 1120-1121/2000

Limbaji & Ors. Appellant

VERSUS

State of Maharashtra Respondent

(Heard by Hon'ble Lahoti and Reddi,J.)

Date: 14.12.2001. These appeals were called on for pronouncement of judgment today.

CORAM :
HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE P.VENKATARAMA REDDI

For Appellant (s)
Mr. C.G.Solshe,adv.

For Respondent (s)
Mr. S.S.Shinde,adv.for
Mr. S.V.Deshpande,adv.

UPON perusing papers Court made the following
ORDER
.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Hon'ble Mr. Justice P.Venkatarama Reddi pronounced the judgment of the Court. Appeals are partly allowed. REPORTABLE@@
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.SP1
(Suman Wadhwa) (S.Malkani)
Court Master Court Master

Signed Reportable judgment is placed on the file.